Government of India
Ministry of Finance
Department of Revenue
(Central Board of Indirect Taxes and Customs)

Notification
No. 73/2019-Customs (N.T.)

New Delhi, the 09th October, 2019

G.S.R. (E). - In exercise of the powers conferred by section 157 read with section 84 of the Customs Act, 1962 (52 of 1962), the Central Board of Indirect Taxes and Customs hereby makes the following regulations, further to amend the Courier Imports and Exports (Clearance) Regulations, 1998, namely:

1. (1) These regulations may be called the Courier Imports and Exports (Clearance) Second Amendment Regulations, 2019.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Courier Imports and Exports (Clearance) Regulations, 1998, in the opening paragraph, for the word and figures, “section 157”, the words and figures “section 157 read with section 84” shall be substituted.

[F. No. 450/4/2013-Cus IV]  
(Zubair Riaz)
Director (Customs)

Note: - The principal regulations [notification No. 87/98-Customs (N.T.), dated the 9th November, 1998] were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide number G.S.R. 662 (E), dated the 9th November, 1998 and were last amended vide notification No. 16/2019-Customs (N.T.), dated the 27th February, 2019, published vide number G.S.R. 159 (E), dated the 27th February, 2019.